

ITEM NO.30

COURT NO.1

SECTION II-C

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 14197/2023

(Arising out of impugned final judgment and order dated 10-08-2023 in CRLRC No.1419/2023 passed by the High Court of Judicature at Madras)

K. PONMUDI

Petitioner(s)

VERSUS

STATE REP. BY THE VIGILANCE AND  
ANTI CORRUPTION WING & ANR.

Respondent(s)

(IA No.226526/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED  
JUDGMENT and IA No.226528/2023-EXEMPTION FROM FILING O.T. )

WITH

SLP(Crl) No. 14282/2023 (II-C)  
(FOR ADMISSION and I.R. and IA No.228213/2023-EXEMPTION FROM FILING  
C/C OF THE IMPUGNED JUDGMENT and IA No.228214/2023-EXEMPTION FROM  
FILING O.T.)

Date : 06-11-2023 This petition was called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE J.B. PARDIWALA  
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Mr. Mukul Rohatgi, Sr. Adv.  
Mr. Ashutosh Jha, AOR  
Mr. Oleander D Singh, Adv.

Mr. Kapil Sibal, Sr. Adv.  
Ms. Devyani Gupta, AOR  
Ms. Tanvi Anand, Adv.

For Respondent(s) Mr. Nachiketa Joshi, AOR  
Mr. Praneet Pranav, Adv.  
Mr. Santosh Kumar, Adv.  
Mr. Ajay Awasthi, Adv.  
Mr. Aditya Kashyap, Adv.  
Mr. Nachiketa Joshi, AOR

**Mr. Prashant Bhushan, Adv.**  
**Mr. N Subramaniam, Adv.**  
**Mr. Pranav Sachdeva, AOR**  
**Ms. Neha Rathi, Adv.**  
**Mr. Jatin Bhardwaj, Adv.**  
**Ms. Aakriti, Adv.**

**Mr. Balaji Srinivasan, AOR**  
**Mr. Rohan Dewan, Adv.**

**UPON hearing the counsel the Court made the following  
O R D E R**

- 1 The Single Judge is still seized of the proceedings in Criminal RC No 1419 of 2023 in which the impugned order has been passed on 10 August 2023. The order has merely issued notice to the Additional Public Prosecutor and the accused in the Suo Motu Criminal Revision.
- 2 We are not inclined to entertain the Special Leave Petitions at the present stage since the petitioners would be at liberty to urge their grievances before the Single Judge when the proceedings are taken up.
- 3 We clarify that the submissions, if any, of the accused shall be considered on their own merits on which we express no opinion whatsoever.
- 4 The Special Leave Petitions are dismissed, subject to the above.
- 5 Pending applications, if any, stand disposed of.

**(GULSHAN KUMAR ARORA)**  
**AR-CUM-PS**

**(SAROJ KUMARI GAUR)**  
**ASSISTANT REGISTRAR**